

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT COURT SITTING AT INDORE

Original Application No. 231 of 2005

Indore, this the 20th day of October, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

L.K. Mungre, aged 62 years, S/o.
Shri Yashwant Mungre, R/o. Shalimar
Malwa Enclave, Opp. Swagat Garden,
A.B. Road, Indore (MP). ... Applicant

(By Advocate - None)

V e r s u s

1. Union of India, through
Secretary (Estt.), Ministry
of Railway, Rail Bhawan, New Delhi.
2. The General Manager,
Western Railway, Ratlam.
3. Divisional Railway Manager,
Western Railway, Ratlam.
4. Divisional Accounts Officer,
Western Railway, Ratlam. ... Respondents

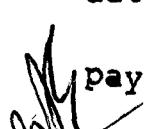
(By Advocate - Shri M.N. Banerjee)

O R D E R (ORAL)

By M.P. Singh, Vice Chairman -

None is present for the applicant. None was also present for the applicant on the last date of hearings on 17.10.2005 and 18.8.2005. Although this case is listed for orders, but on the suggestion of the learned counsel for the respondents that directions be issued to the respondents to consider and decide the representation of the applicant filed in the OA, we dispose of this OA by invoking the provisions of Rule 15 of CAT (Procedure) Rules, 1987. Heard the learned counsel for the respondents.

2. During the course of argument the learned counsel for the respondents submitted that the applicant in Paragraph 4.7 of the OA has submitted that he has filed a representation dated 12.7.2003 with the respondents against fixation of his pay, but there is no response from the respondents. In this



regard the learned counsel for the respondents submitted ^{that if} ~~it~~ ⁸ stated in the reply that the alleged representation is not available on record to ascertain whether the same was actually received or not. However, the representation as available in the petition would be decided if permitted by the Tribunal, as the matter is subjudice.

3. On his suggestion and without going into the merits of the case, we feel that ends of justice would be met if we direct the respondents to consider and decide the said representation of the applicant dated 12.7.2003 (Annexure A-1) by passing a speaking, detailed and reasoned order within a period of two months from the date of receipt of a copy of this order. We do so accordingly.

4. Accordingly, the Original Application stands disposed of. No costs.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

"SA"

पृष्ठांकन सं. ओ/न्या.....जगतनगुर, दि.....
परिवर्तित दिन १० अक्टूबर २००३

- (1) लालिया, लालिया नगर पालिका, लालिया, जगतनगुर
- (2) लालिया, लालिया नगर पालिका, लालिया, जगतनगुर
- (3) प्रसादी, प्रसादी, जगतनगुर
- (4) बाध्यातल, बाध्यातल, जगतनगुर

सूचना एवं आवश्यक कार्रवाई हेतु

H.R. Bhatti १००२०३
M.M. Bawaliya
१००२०३

रजिस्ट्रा

